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**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU
Hearing through video conferencing**

**T.A. No. 62/2481/2020
(CPSW No. 233/2012)**

This the 06th day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Nazia Bashir

.....Applicant

(Advocate:- None)

Versus

Mr. Gh. Hassan Mir, Zonal Education Officer, Kupwara, Kashmir

...Respondents

(Advocate: Mr. Amit Gupta, ld. AAG/ Mr. Rajesh Thapa, ld. DAG)

ORDER [ORAL]

(Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicant for joining the video conference, he has not joined the conference today.

2. On the last previous date also i.e. 14.01.2021, nobody had joined the video conference on behalf of the applicant and the case was listed today i.e. 06.05.2021 for appearance of applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of the applicant.

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

JNS